

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.1/Chd/Hry/2018

In the matter of:

Zamindara Agro Pvt. Ltd.

...Applicant

Versus

Registrar of Companies,
NCT of Delhi & Haryana.

...Respondent

Present: Mr. Mast Ram and Mr. Nitin Kumar, Practising Company Secretaries for the petitioner.
Mr. Yogesh Putney, Senior Standing Counsel for Income Tax Department.
Mr. M.S. Pachouri, Registrar of Companies, Punjab & Chandigarh for Registrar of Companies, NCT of Delhi and Haryana.

The Registrar of Companies, NCT of Delhi and Haryana has filed his report. In response to the notice sent to the Commissioner of Income Tax, Hissar(Haryana), Mr. Yogesh Putney, Senior Standing Counsel representing Income Tax Department submits that this company is being assessed by the Income Tax Officer at Sri Muktsar Sahib (Punjab) and PAN is lying with the Income Tax Department, Sri Muktsar Sahib. It is further submitted that the communication has been sent to the Income Tax Officer, Sri Muktsar Sahib for sending his response. Petitioner shall file the particulars of the Income Tax Officer concerned and collect notice from the Registry within three days to despatch the same to Income Tax Officer, Sri Muktsar Sahib by Speed Post immediately. It be stated in the notice that the Income Tax Department may file representation/objections before the next date. List the matter for arguments on 28.03.2018.

The learned Senior Standing Counsel for Income Tax Department appearing today shall also ensure that the necessary report is received before the next date.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

March 06, 2018
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